

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 3361 OF 2002

PRESIDENT, SIUC

Appellant (s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(With appln(s) for impleadment/intervention and with office report)

With C.A.No. 3362/2002(With appln(s) for directions and with office report)

W.P.(C) NO. 322 of 2001(with appln. For stay)

Date: 06/12/2005 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE P.P. NAOLEKAR

For Appellant(s)/

Ms. Lily Isabel Thomas,Adv.

Petitioner(s)/

Respondent(s)

Mr. K.R. Sasiprabhu, Adv.

Mr. Balraj B., Adv.

Mr.P.Venugopal, Adv.

Mr.E.Venu Kumar, Adv. For

M/S. K.J. John & Co.

Mr. E.M.S. Anam ,Adv

Mr. K. Venugopal, Adv.

Mr. Udaya K.Sagar, Adv.

Ms. Bina Madhavan, Adv.

Mr. A.Agrawal, Adv. For

M/s Lawyer's Knit & co.

Mr.C.K. Sasi, Adv.

Mr. P.V.Dinesh, Adv.

Mr. P.B. Suresh, Adv. For

M/s Temple Law Firm

UPON hearing counsel the Court made the following

O R D E R

When the matter was called on, learned counsel appearing on behalf of the State

submitted that no decision has been taken by the State on the report of the Commission as yet. Mr.

K.Venugopal, learned counsel also seeks permission to file objections to the report of the Kerala State

Commission for Backward Classes, a copy whereof has already been supplied to the parties pursuant to

this Court's order dated 2.8.2005.

Let the matter appear three months hence.

(Meenu Sethi)

(Pushap Lata B

hardwaj)

Court Master

Court Maste

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